

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 4566
(TO BE ANSWERED ON 14.12.2016)

ASSESSMENT OF EMPLOYEES

4566. DR. P. VENUGOPAL:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has decided to sack erring babus who don't mend their ways;
- (b) if so, whether the Government has commenced assessment of such employees and recommended action against them including dismissal and slashing their pension and if so, the details thereof;
- (c) whether Group A and Group B officers can also be penalised and if so, the details thereof; and
- (d) whether the pension and other benefits can be withheld if disciplinary action has been taken for dereliction of duty and if so, the details thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): Review of performance of Government servants is a continuous process under FR 56(j), Rule 48 of CCS(Pension) Rules and AIS Rules. In the case of retirement under above rules, the Government servant shall be entitled to a retiring pension.

Disciplinary proceedings as per the provisions of CCS(CCA) Rules and AIS Rules can be initiated against any employee including Group -A and Group -B officers for any misconduct. If found guilty, action is taken as per the provisions of the rules.

(d): President can withhold or withdraw pension and/or gratuity either in part or full in case of a grave misconduct.
